



KARNATAKA LOKAYUKTA

No.LOK/INQ/14-A/211/2013/ARE-7 Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001.  
Dated:25.3.2021.

RECOMMENDATION

Sub:- Departmental inquiry against Shri. T.N. Narayana Rao, the then Tahsildar (on deputation), Buntwal Taluk, Dakshina Kannada District - reg.

- Ref:- 1) Government Order No. ಸಿಆಸುಇ 06 ಆಕೋವಿ 2013, ಬೆಂಗಳೂರು, dated: 18.4.2013.  
2) Nomination order No. LOK/INQ/14-A/211/2013, Bengaluru dated 4.5.2013 of Hon'ble Upalokayukta.  
3) Inquiry report dated.20.3.2021 of Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru.

The Government by its order dated 18.4.2013 initiated the disciplinary proceedings against Shri. T.N. Narayana Rao, the then Tahsildar (on deputation), Buntwal Taluk, Dakshina Kannada District [hereinafter referred to as Delinquent Government Official, for short as 'DGO'] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No. LOK/INQ/14-A/211/2013, Bengaluru dated 4.5.2013 nominated Additional Registrar of Enquiries- 3, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him. Subsequently the matter was transferred to ARE-6, and then to ARE-1 and finally by order No: Uplok-2/DE/2017, Bengaluru dated 6.7.2017 ARE-7 was re-nominated as enquiry officer to continue the said departmental enquiry.

3. The DGO - Shri. T.N. Narayana Rao, the then Tahsildar (on deputation), Buntwal Taluk, Dakshina Kannada District, was tried for the following charge :-


“That, you DGO Sri T.N.Narayana Rao, Section Officer, Karnataka Government Secretariat, Bengaluru (working then as Tahsildar on deputation in Buntwal Taluk, Dakshina Kannada District) demanded and accepted a bribe of Rs.1,500/- and the additional demand of Rs.500/- on 10/02/2012 from complainant Sri Satish Prabhu S/o Ramakrishna Prabhu R/o ‘Kudta Mugeru Mane’ Kolnadu Village, Buntwal Taluk, for getting transfer of license of SBBL (Gun) in his name from the name of his father that is for doing an official act, and thereby you failed to maintain absolute integrity and devotion to duty, the act of which was unbecoming of a Government Servant and thereby committed mis-conduct as enumerated U/R 3(1)(i) to (iii) of KCS (Conduct)Rules 1966”.

4. The Inquiry Officer (Additional Registrar of Enquiries-7) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has 'not proved' the above charge against the DGO-Shri. Shri. T.N. Narayana Rao, the then Tahsildar (on deputation), Buntwal Taluk, Dakshina Kannada District."

5. On re-consideration of report of inquiry and all other materials on record, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer and to exonerate the DGO Sri. T.N. Narayana Rao of the charges leveled against him.

6. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(Justice B.S.Patil)  
Upalokayukta,  
State of Karnataka.

